
Pradip Nath Vs State Of Tripura

Criminal Appeal From Jail No. 22 Of 2018

Court: Tripura High Court

Date of Decision: March 12, 2020

Acts Referred:

Indian Penal Code, 1860 " Section 34, 302, 324, 326#Code Of Criminal Procedure, 1973 " Section 281, 313

Hon'ble Judges: S. Talapatra, J; S.G. Chattopadhyay, J

Bench: Division Bench

Advocate: S. Chakraborty, S. Debnath

Final Decision: Dismissed

Judgement